

GENERAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P.No.174/2000 in  
O.A.No.1728/95

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Smt. Shanta Shastry, Member(A)

21

New Delhi, this the 27th day of July, 2000

V.S.Jain  
S/o Sh. Balwant Singh  
Ex-Trained Graduate Teacher  
Govt. Boys Middle School  
Old Seelampur  
Delhi.

... Petitioner

(By Shri A.K.Bhardwaj, Advocate)

Vs.

1. Shri P.S.Bhatnagar  
Chief Secretary  
NCT of Delhi  
5, Alipur Road  
Delhi.

2. The Secretary  
Education  
National Capital Territory of Delhi  
Old Secretariate  
Delhi  
(Sh. Narender Prasad).

3. The Director of Education  
Delhi Administration  
National Capital Territory of Delhi  
Old Secretariate  
Delhi  
(Sh. S.C.Paddar)  
Suresh Chand Poddar.

... Contemners

(By Shri Rajan Sharma with Shri Ashwini Bhardwaj,  
Advocate)

O R D E R (Oral)

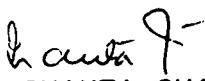
By Justice Rajagopala Reddy:


Heard the counsel on either side.

2. The direction given in the order was that  
the respondents should release the increments within  
three months.



3. It is stated in the reply that according to the order, all the increments have been released and the amount has been credited in the petitioner's Bank Account in Allahabad Bank, <sup>Pashamank Street</sup> Krishan Nagar Br., Delhi vide order dated 21.7.2000. A copy of the above order has been produced before us. In the circumstances, recording the above statement and in view of the proceedings of order dated 21.7.2000, the CP is closed. Notices issued to the alleged contemnors are discharged.

  
(SMT. SHANTA SHASTRY)  
MEMBER(A)

  
(V. RAJAGOPALA REDDY)  
VICE CHAIRMAN(J)

/RAO/